

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3998
ANSWERED ON THURSDAY, THE 21st MARCH, 2013/
PHALGUNA 30, 1934 (SAKA)**

SFIO

QUESTION

**3998. SHRI J. M. AARON RASHID:
SHRI AVTAR SINGH BHADANA:**

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether Serious Fraud Investigation Office (SFIO) has received complaints of violation of corporate governance and myriad transactions involving demergers etc. by S. Kumar Nationwide Ltd. (SKNL) ;**
- (b) if so, the action taken so far against SKNL;**
- (c) whether SFIO is investigating issues relating to misrepresentation in corporate reporting and violation of various sections of Companies Act by M/s. SKNL; and**
- (d) if so, the details in this regard?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS**

**(SHRI SACHIN PILOT)
(श्री सचिन पायलट)**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

- (a) to (d) The Ministry directed the Registrar of Companies (ROC), Mumbai to examine the complaint received through Serious Fraud Investigation Office (SFIO) into the affairs of S. Kumars Nationwide Limited (SKNL). The report of ROC revealed that the allegations are not substantiated.**
